

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3959
ANSWERED ON:18.12.2012
ACCIDENT CASES
Rawat Shri Ashok Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the norms fixed by the Supreme Court for running vehicles like buses etc. are not being followed in the National Capital Territory (NCT) of Delhi;
- (b) if so, the details thereof and the action taken in this regard;
- (c) the number of persons died/injured, separately in road accidents during each of the last three years and the current year, vehicle-wise;
- (d) the action taken by the Government against each erring drivers; and
- (e) the steps taken by the Government to ensure compliance of the norms fixed by the Supreme Court?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The norms laid by the Hon'ble Supreme Court of India regarding running of commercial vehicles including buses are strictly followed by Delhi Police in the NCT of Delhi and appropriate action is taken as per the law for violation of these directions.

(c): The details of the number of persons died/injured, separately in road accidents during each of the last three years and the current year, vehicle-wise is at Annexure.

(d): The details of the action taken against the accused drivers during the year 2009, 2010, 2011 and 2012 (upto 30.11.2012) are as under:

Year Persons arrested
in accidents

2009 5073

2010 4672

2011 4926

2012 4197
(upto
30.11.2012)

(e): Delhi Police regularly enforce the norms laid down by the Hon'ble Supreme Court of India and prosecute those who violate these norms.